- (a) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2022-23, and the Audit Report thereon.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 98/17/24]

Report and Accounts (2022-23) of National Rural Infrastructure Development Agency, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान)ः महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report and Accounts of the National Rural Infrastructure Development Agency, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at(a) above.

[Placed in Library. See No. L.T. 103/18/24]

Notifications of the Ministry of Agriculture and Farmers Welfare

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी): महोदय, मैं डा. राजेंद्र प्रसाद केंद्रीय कृषि विश्वविद्यालय अधिनियम, 2016 की धारा 46 की उप धारा (2) के अधीन कृषि एवं किसान कल्याण मंत्रालय की निम्नलिखित अधिसूचनाओं और समीक्षा तथा विलंब संबंधी विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) No. 408/DRPCAU (VC), Pusa., dated the 25th October, 2023, notifying an Ordinance regarding the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.
- (2) No. 409/DRPCAU (VC), Pusa., dated the 25th October, 2023, notifying an Ordinance regarding the procedure of appointment and emoluments of employees other than those for whom provisions has been made in the Statutes in the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.
- (3) No. 410/DRPCAU (VC), Pusa., dated the 25th October, 2023, notifying an Ordinance regarding the provision of establishment of Special Centres, Specialized Laboratories in the Dr. Rajendra Prasad Central

Agricultural University, Pusa, as mentioned therein.

- (4) No. 411/DRPCAU (VC), Pusa., dated the 25th October, 2023, notifying an Ordinance regarding the manner of co-operation and collaboration with other Universities and authorities including learned bodies or associations in the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.
- (5) No. 412/DRPCAU (VC), Pusa., dated the 25th October, 2023, notifying an Ordinance regarding the provision of the management of colleges and institutions established by the University of the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.
- (6) No. 413/DRPCAU (VC), Pusa., dated the 25th October, 2023, making an Ordinance regarding the special arrangements, if any, which may be made for the residence, discipline and teaching of women students and the prescribing of special courses of studies for them in the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.
- (7) No. 414/DRPCAU (VC), Pusa., dated the 25th October, 2023, making an Ordinance regarding the setting up of a mechanism for redressal of grievances of employees of the Dr. Rajendra Prasad Central Agricultural University, Pusa, as mentioned therein.

[Placed in Library. For (1) to (7), See No. L.T. 153/18/24]

Notifications of the Ministry of Railways

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table:-

(A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under Section 199 of the Railways Act, 1989: -

- G.S.R. 160(E)., dated the 7th March, 2024, publishing the Indian Railways (Open Lines) General (Amendment) Rules, 2024.
- G.S.R. 170(E)., dated the 11th March, 2024, publishing the Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2024.

(B) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 286 (E)., dated the 22nd May, 2024, publishing the Railway Servants (Discipline and Appeal) Amendment Rules, 2024, framed under Article 309 of the Constitution of India.

[Placed in Library. For (A) and (B), See No. L.T. 104/18/24]